

5-8-99

Heard sh. Valia for the applicant
and sh. Nasir for the respondents.

This OA. has been filed by the
applicant against the suspension which
was ordered as per order dtd. 21-9-90
with a prayer to set aside the same.

The respondents have filed their
written statement.

The Counsel for the applicant
made a statement that suspension
of the applicant has already been
revoked and in view of this, his
grievance no longer remains. In view
of the above, the OA. should be disposed
of. No order as to costs.

Agree
(S.L. Jain)
m(j)

J. B. Bhatt
(J.B. Bhatt)
m(j)